

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).18405/2012

(From the judgement and order dated 06/06/2012 in WA No.79/2012 of The HIGH COURT OF GUWAHATI ,ASSAM)

MAA BINDA EXPRESS CARRIER AND ANR. Petitioner(s)

VERSUS

NORTHEAST FRONTIER RAILWAY AND ORS. Respondent(s)

(With appln(s) for directions and office report)

(For Final Disposal)

Date: 13/08/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.

Mr. C. Mukund, Adv.

Mr. Priyankar Saha, Adv.

Ms. Ekta Bhasin, Adv.

Mr. Pankaj Sain, Adv.

Mr. Amit Bhandari, Adv.

Ms. Charul Sarin, Adv.

Mr. Bijoy Kumar Jain, Adv.

For Respondent(s) Mr. R.P. Bhatt, Sr. Adv.

Mr. A.K. Srivastava, Adv.

Mr. Vikas Malhotra, Adv.

Mr. P. Agrawala, Adv.

Mr. Rajat Mathur, Adv.

Mr. Shreekant N. Terdal, Adv.

UPON hearing counsel the Court made the following

O R D E R

Arguments concluded.

Judgment reserved.

One week's time is granted to the parties to file written statements.

|(Mahabir Singh)
| Court Master

|(Veena Khara)
| Court Master